

OFFICE OF THE DISTRICT AND SESSIONS JUDGE: HOSHIARPUR**ORDER**

Keeping in view the directions issued by the Hon'ble Punjab and Haryana High Court, Chandigarh issued vide letter No. 80/RG/Spl.Misc. Dated 17.04.2021 and due to surge in the COVID cases, the following Judicial Officers are hereby deputed to deal with urgent (Civil and Criminal) Matters/bail applications with effect from 10.05.2021 to 31.05.2021, subject to the further directions of the Hon'ble High Court :-

Sr. No.	Duty period	Name of the Officer
1.	08.05.2021 to 15.05.2021,	1. Ms. Jatinder Kaur, Addl. District & Sessions Judge, Hoshiarpur 2. Dr. Gopal Arora, Addl. District & Sessions Judge, Hoshiarpur
2.	16.05.2021 to 23.05.2021	1. Sh. Jatinder Pal Singh Khurmi, Addl. District & Sessions Judge, Hoshiarpur 2. Ms. Neelam Arora, Addl. District & Sessions Judge, Hoshiarpur
3.	24.05.2021, 25.05.2021	1. Ms. Jatinder Kaur, Addl. District & Sessions Judge, Hoshiarpur 2. Sh. Sandeep Singh Jossan, Addl. District & Sessions Judge, Hoshiarpur
4.	26.05.2021, 27.05.2021	1. Sh. Jatinder Pal Singh Khurmi, Addl. District & Sessions Judge, Hoshiarpur 2. Sh. Sandeep Singh Jossan, Addl. District & Sessions Judge, Hoshiarpur
5.	28.05.2021, 29.05.2021	1. Ms. Neelam Arora, Addl. District & Sessions Judge, Hoshiarpur 2. Sh. Sandeep Singh Jossan, Addl. District & Sessions Judge, Hoshiarpur
6.	30.05.2021, 31.05.2021	1. Dr. Gopal Arora, Addl. District & Sessions Judge, Hoshiarpur 2. Sh. Sandeep Singh Jossan, Addl. District & Sessions Judge, Hoshiarpur
Family Courts		
1.	17.05.2021, 18.05.2021, 19.05.2021, 20.05.2021, 21.05.2021	Ms. Kiran Bala, Addl. Principal Judge, Family Court, Hoshiarpur
2.	24.05.2021, 25.05.2021, 26.05.2021, 27.05.2021, 28.05.2021, 31.05.2021	Sh. Puneet Mohan Sharma, Principal Judge, Family Court, Hoshiarpur

In case, the above said Judicial Officer is unable to attend the duty work and happens to proceed on leave in case of emergency or otherwise, the necessary consent of the duty work for the said period shall be made by himself/herself, under intimation to this office.

It is also ordered that respective court can take up urgent matters of their court with the consent of both counsels of parties. The urgent matters (Civil & Criminal) cases of other courts shall be dealt with by the Senior Officer on duty.

All the Judicial Officers are directed to take up the cases of their own Courts and adjourn themselves and also ensure that status of cases be updated on the CIS system.

Note:- The Concerned Judicial Officer shall depute the minimum supporting staff on rotation basis at their own level and duty roster be sent to this office.

The remaining Judicial Officers and staff shall work from home during the above said period and shall not leave the station without prior permission of the undersigned. Further they will also make themselves available immediately as and when their services are required.

As per directions of the Hon'ble Punjab & Haryana High Court, Chandigarh vide letter no. 35/RG/Spl.Misc. Dated 27.08.2020 and 39/RG/Spl.Misc. Dated 25.09.2020 the courts be kept closed on every working Saturday for the time being till further orders. However Officers/Officials of Hoshiarpur Sessions Division shall continue to work from home on said days and shall not leave the Station without the prior permission.

Dated:-07.05.2021

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I/c District & Sessions Judge,
Hoshiarpur

Endst. No. Dated

Copy forwarded to the Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh, for information.

SJ
I/c District & Sessions Judge,
Hoshiarpur

Endst. No. *1054284* Dated *7/5/21*

Copy forwarded for information and necessary action to:-

1. All the Judicial Officers of this Sessions Division.
2. The Senior Superintendent of Police, Hoshiarpur.
3. The District Attorney, Hoshiarpur
4. The Presidents, Bar Associations of this Sessions Division.

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I/c District & Sessions Judge,
Hoshiarpur
7/5/21